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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2399/2002

Monday, this the 23rd day of September, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri M.P.Singh, Member (A)

B.K. Srivastava
s/o Late S.S. Lal
r/o 143, Arjun Nagar,
Safdarjang Enclave, New Delhi-29

..Applicant

(By Advocate: Shri S.N.Anand)

Versus

Govt. of National Capital Territory of Delhi
through its Chief Secretary
Players' Building, IP Estate, New Delhi

..Respondent


O R D E R (ORAL)


Justice V.S.Aggarwal:

The grievance of the applicant in the present application pertains to the fact that his appeal is pending consideration since January, 2002 and no order as yet has been passed.

2. We hardly need to dwell into the facts nor is there any necessity to express any opinion on merits of the matter. Once the appeal is pending, it would be appropriate that it should be decided by the appropriate authority. It is directed that the respondent would consider and decide the appeal of the applicant, copy of which is placed at Annexure-A preferably within six months of the receipt of the certified copy of the present order. Order, if any, passed should be communicated to the applicant.

3. O.A. is disposed of.


(M.P.Singh)
M (A)


(V.S.Aggarwal)
Chairman

/sunil/